

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH : AT HYDERABAD

OA 1199/93.

Dt. of Order: 18-1-94.

1. Ramulu	8. Tulasiram
2. Kannaiah	9. Gangaram Spo Narsappa
3. Munnuswamy	10. Laxmamma
4. L. Chander	11. Govind Swamy
5. R. Balaram	
6. Ramsharandas	
7. Shyamlal	....Applicants

Vs.

1. The Commandant, HQ: Artillary Centre, Golconda, Hyderabad-500 031.
2. Area Accounts Officer (AAO), CDA (Controller Defence Accounts), Secunderabad.

....Respondents

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Counsel for the Applicants : Shri K. Sudhakar Reddy

Counsel for the Respondents : Shri N.V. Raghava Reddy, Addl. CGSC

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CORAM:

THE HON'BLE JUSTICE SHRI V. NEELADRI RAO : VICE-CHAIRMAN

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (A)

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*Shyam*

O.A. NO. 1199/93

## JUDGMENT

(AS PER HON'BLE SHRI JUSTICE V.NEELADRI RAO, VICE CHAIRMAN)

This OA is filed by Boot Makers working since 1962  
praying for a direction to the respondents to ~~pay them~~ <sup>fix</sup> <sup>pay</sup> in the  
revised pay scale of Rs.210-290 with effect from 22.8.1983  
and in the revised pay scale of Rs.260-400 with effect from  
15.10.1984.

2. This OA is not pressed in regard to the 5th applicant with liberty to file a fresh OA as the head of the office in which he is now working is not impleaded as party to this OA. As such, this OA has to be considered only x in regard to the remaining applicants.

3. While the posts in some of the trades in the Defence organisation were upgraded to the posts carrying the pay scale of Rs.260-400 with effect from 15.10.1984, the same benefit was not given to the employees in the category of Boot Makers and other trades. This Tribunal held in OA Nos. 443/88, 46/93, 270/93, 521/93, and others that there is discrimination in not upgrading the posts in the trades like hence those OAs were ordered directing the respondents to give notional pay to the applicants therein in the pay scale of Rs.260-400 with effect from 15.10.1984 by limiting the monetary benefits from one year prior to filing of the respective OAs.

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4. In the result, the pay scale of Rs.260-400 has to be given to the applicants 1 to 4 and 6 to 11 herein with effect from 15.10.1984 on notional basis. The monetary relief has to be given to them from 1.9.1992 ie., from one year prior to the filing of this OA (this OA was presented on 1.9.1993). The OA in regard to the 5th applicant is dismissed as being withdrawn with liberty to file a fresh OA. In case the 5th applicant is going to file a fresh OA, he is also to be given monetary benefit with effect from 1.9.1992. The OA is accor... costs.

(R.RANGARAJAN)  
MEMBER (ADMN.)

*X*  
(V.NEELADRI RAO)  
VICE CHAIRMAN

January, 1994  
Open court dictation

*X*  
Dated: 25/1/94

vsn  
to

1. The Commandant, HQ; Artillary Centre, Golconda, Hyderabad-31.
2. The Area Accounts Officer(AAO)  
CDA(Controller Defence Accounts), Secunderabad.
3. One copy to Mr.K.Sudhakar Reddy, Advocate, CAT.Hyd.
4. One copy to Mr.N.v.Raghava Reddy, Addl. OGSC.CAT.Hyd.
5. One copy to Library, CAT.Hyd.
6. One copy to ...

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APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH : HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO  
VICE-CHAIRMAN

AND

THE HON'BLE MR.A.B.GORTHI : MEMBER(A)

AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY  
MEMBER(J)

AND

THE HON'BLE MR.R.RANGARAJAN : MEMBER(A)

Dated: 18 - 1 - 1994

ORDER/JUDGMENT:

M.A/R.A/C.A.No.

O.A.No. 1199/93 in

T.A.No. ( W.P. )

Admitted and Interim directions issued.

Allowed.

Disposed of with directions.

Dismissed.

Dismissed as withdrawn.

Dismissed for default.

Rejected/Ordered.

No order as to costs.

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